

- Fine of Rs. 50,000 plus the price of LPG diverted at commercial rates for 2nd offence.
- Termination of the distributorship for 3rd offence.

In addition to the action taken by the OMCs, State Governments are empowered under the LPG (Regulation of Supply & Distribution) Order, 2000 to take action against blackmarketing / diversion of domestic LPG. Similarly, the Weights and Measures Departments of the States / UTs initiate legal action against those LPG distributors found blackmarketing or diverting LPG cylinders.

LNG gas from KG-D6 block

2087. SHRI DHARAM PAL SABHARWAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that High Level Committee or Group of the Planning Commission have strongly recommended for uniform price of Liquefied Natural Gas (LNG) from KG-D6 block to power, fertilizer and other plants;

(b) if so, the details of the recommendations made on gas pricing by the Committee/Group of the Planning Commission;

(c) whether it is a fact that National Thermal Power Corporation (NTPC) is not accepting Government approved price as contained in Gas Sales Purchase Agreement (GSPA) approved by the Empowered Group of Ministers (EGoM); and

(d) if so, the steps Government proposes to take to persuade NTPC to purchase gas at GSPA price?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) Planning Commission has reported that no recommendations have been made by a High Level Committee/Group of Planning Commission for uniform price of LNG, Gas from KG-D6 block to power, fertilizer and other plants.

(c) and (d) EGoM has allocated 1.76 Million Metric Standard Cubic Meter Per Day (MMSCMD) of KG D6 gas to the following NTPC plants to enable them to operate at 70% Plant Load Factor (PLF):

		(in MMSCMD)
Sl. No.	Name of the Plant	Quantity allocated
1	Faridabad CCGT	0.35
2.	Anta CCGT	0.24
3.	Auraiya CCGT	0.30
4.	Dadri CCGT	0.86
Total		1.76

Further, EGoM has noted that NTPC has not signed Gas Sale Purchase Agreement (GSPA)'s for supply of KG-D6 gas to its existing plants at Kawas and Gandhar, and has decided that 2.71 mmscmd of gas from Administered Price Mechanism (APM)/Panna Mukta Tapti (PMT) should be diverted from NTPC's plants in the Northern part of the country to its Kawas & Gandhar power plants, and an additional quantity of 2.71 mmscmd KG D6 gas should be supplied on firm basis to NTPC's plants in the Northern part of the country.

NTPC has signed GSPA with the Contractors for supply of 0.61 mmscmd & 1.2 mmscmd totaling to 1.81 mmscmd KG D-6 gas at EGOM approved price. NTPC has also signed Gas Transportation Agreement (GTA) for transportation of gas with Reliance Gas Transportation Infrastructure Limited (RGTIL) and GAIL. Gas supply of 1.81 mmscmd has commenced.

Supply of ethanol to OMCs

2088. SHRI R.C. SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that the Cabinet Committee on Economic Affairs mandated for the Oil Marketing Companies (OMCs) to use 5 per cent ethanol from March, 2010;
- (b) if so, the details thereof;
- (c) the present percentage use of ethanol in petrol by the OMCs; and
- (d) how his Ministry will ensure supply of ethanol to the OMCs?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (d) Yes Sir. The CCEA in its meeting held on 12.11.2009 has decided (i) to enforce mandatory blending of 5% ethanol with MS for time being, (ii) All issues relating to supply of ethanol be resolved by Inter-ministerial Committee consisting of Secretaries in Department of Food & Public Distribution, Department of Consumer Affairs, Ministry of Petroleum & Natural Gas (MoPNG) and Ministry of New and Renewable Energy.

OMCs have accordingly been directed to take necessary action in view of the decisions taken by the CCEA.

In this regard, it is submitted that 5% EBP Programme was under implementation during Nov' 2006 – Oct' 2009. However, despite contractual commitments, sugar industry supplied only 40% of the contracted quantity, affecting the implementation of the programme adversely. As the availability of ethanol as reported by the sugar industry is only 44% of the quantity required for 5% blending for the period between March & December 2010, Government is considering options for the smooth implementation of the programme.